

(d) by what time do Government expect to provide residential accommodation to all the employees who had entered service before the 1st April, 1959?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) The number of such Central Government employees of all categories who have been provided with residential accommodation by Government in turn and out of turn in the General Pool is 28,768

(b) Out of those Government employees who are entitled to General Pool accommodation and who had applied for the same, the number of those who have not yet been provided with Government accommodation is 38,085.

(c) and (d). Government have no proposals yet to provide all Government employees with accommodation. The Intention is to provide residential accommodation to 80 per cent of the Central Government employees applying for Government accommodation in Delhi and New Delhi and entitled to accommodation in the General Pool. Government have sanctioned construction of 27,639 quarters during the First and Second Five Year Plan periods. Out of these, 17,800 quarters have been completed so far. The rest are under construction. Some proposals have been formulated for the Third Five Year Plan and they are under consideration. Pending the finalisation of the Third Five Year Plan and the size of the construction programme during that period it is not possible to indicate by when Government will be in a position to provide residential accommodation to the employees who had entered service before the 1st April, 1959.

Central Assistance to Jammu and Kashmir

932. Shaikh Mohammad Akbar: Will the Minister of Planning be pleased to state:

(a) what was the total money allotted for the Second Five Year Plan of Jammu and Kashmir; and

(b) how much of this allotments has been utilized year-wise for the years 1956-57, 1957-58, 1958-59 and 1959-60 so far and what will be the anticipated expenditure for 1960-61?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) Rs. 33.92 crores.

(b) A Statement is laid on the Table of the House.

STATEMENT

Statement showing the progress of expenditure under the Second Five Year Plan of Jammu and Kashmir

	(Rs. crores)
1956-57 (Actuals)	4.39
1957-58 (Actuals)	3.64
1958-59 (Actuals)	3.95
1959-60 *	..
1960-61 *	..

*Likely expenditure can only be estimated sometime later.

Industrial Development of Jammu and Kashmir State

933. Shaikh Mohammad Akbar: Will the Minister of Commerce and Industry be pleased to state the total amount allotted to the State of Jammu and Kashmir for its industrial development during the year 1960-61?

The Minister of Industry (Shri Manubhai Shah): A sum of Rs. 113.87 lakhs has been allocated for Industrial Development of the State of Jammu and Kashmir during 1960-61.

Housing Schemes in Jammu and Kashmir

934. Shaikh Mohammad Akbar: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the total amount proposed to be allotted to Jammu and Kashmir State for housing schemes during 1960-61; and

(b) how much out of this allotment is for industrial housing schemes and low income housing schemes?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) and (b). Amongst the Housing Schemes included in the Second Five Year Plan, the Government of Jammu and Kashmir are implementing the Low Income Group Housing Scheme only. Subject to the Ministry's budget demands being accepted by Parliament, funds to the extent of Rs. 30.00 lakhs may be allotted to the State for 1960-61 for the implementation of this Scheme.

12.05 hrs.

MOTIONS FOR ADJOURNMENT

ALLEGED OCCUPATION BY CHINESE OF CHANTHAN SALT MINES AREA IN LADAKH

Mr. Speaker: I have received notices of Adjournment Motions. One is from Shri Hem Barua. To some extent it has been answered already. It says:

"The situation of grave concern for us all created by the illegal occupation of the Chanthan Salt Mines area in Ladakh, an explicitly Indian territory, by China and the conversion of this illegally occupied area into a bastion of the Chinese by encircling this region with check-posts, thereby preventing Indians from collecting salt from the Salt Mines which legitimately belong to us."

Shri Hem Barua (Gauhati): May I say a few words, Sir? In our latest note to China, we have affirmed that there have been no border incidents during the recent weeks. This must be due to the fact that most of these areas are snow-bound, but in spite of it, China is slowly and persistently creeping into Indian territory and there is alleged news of the illegal occupation of the Chanthan salt mines. They have not only occupied this area but they have encircled the area with check-posts. At the same time they have prevented our people from collecting the salt from the salt mines there.

Mr. Speaker: Where does he get the information from?

Shri Hem Barua: I will come to it, Sir. The pity is that the Government have so far

Mr. Speaker: I do not want arguments. First of all, let me know what is the source of information of the hon. Member.

Shri Hem Barua: This was what the Prime Minister said yesterday in the Rajya Sabha, but then, in the Rajya Sabha the Prime Minister did not indicate the date of occupation. The date is yet to be indicated. It is a pity that wherever illegal occupation of Indian territory takes place, the news of it emanates and comes to the knowledge of the people always from non-official sources, whether it is in the case of Longju or in the case of Chanthan salt mines. This is a reflection or a sad commentary on the state of things, particularly the machinery and the material the Government possess. It all emanates from non-official sources.

Mr. Speaker: The hon. Member is going on digressing. I only wanted to know what is the source of his information. Of course, I can immediately say that if the hon. Minister makes a statement in the other House, that cannot be a matter for Adjournment Motion in this House. Otherwise, every day we will have adjournments of that House and this House on account of statements, etc!

Shri Hem Barua: May I make a submission?

Mr. Speaker: What more does he want to say?

Shri Hem Barua: In the statements made in this House during the Question Hour, certain information percolated. This question involves certain fundamentals also. My particular point in giving notice of this Adjournment Motion is this. How is it that our machinery always fails and how is it that the information comes first only through non-official agencies?